

**Central Administrative Tribunal  
Principal Bench**

**M.A. No. 1064/2015 &  
O.A. No. 1158/2015**

New Delhi, this the 24<sup>th</sup> day of March, 2017

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Sushila Yadav,  
W/o Sh. Mahesh Kumar Yadav,  
R/o G-475, Sriniwas Puri,  
New Delhi-110065. .. Applicant

(By Advocate: Shri Ranjan Kumar)

Versus

1. Union of India,  
Through its Secretary,  
Environment and Forest Ministry,  
CGO Complex, Lodhi Road,  
New Delhi-110003.
2. The Joint Secretary, Forests (SS)  
Environment and Forest Ministry,  
CGO Complex, Lodhi Road,  
New Delhi-110003.
3. The Director,  
National Zoological Park,  
Mathura Road, New Delhi.
4. Mrs. Veena Chandra,  
W/o Sh. Harish Chandra,  
UDC, National Zoological Park,  
Mathura Road, New Delhi  
Through Director,  
National Zoological Park. .. Respondents

(By Advocates: Shri Satyendra Kumar for Shri Gyanendra Singh)

**ORDER (Oral)****By Mr. P.K. Basu, Member (A):**

MA No.1064/2015 filed for seeking condonation of delay is taken up for hearing. The applicant has made the following prayer:

- “1. That the above said OA was filed and as there was some objection, the same was taken back for refiling after removing of the objections.
- 2. That in the meanwhile my aunt expired and I was forced to go to my home town to take part in the last rites of my aunt.
- 3. That the file of the above said case was lying at my place which I could not handover to the advocate Shri Ranjan Kumar due to the fact that I have to rush urgently.
- 4. That after my return from my native place I went to the office and got the objections removed for refiling the case.”
- 5. That the delay in refiling is neither intentional nor deliberate but for the reasons mentioned above.”

2. Clearly, no cogent reasons are available to condone the delay.

The MA is, therefore, dismissed.

3. As a consequence, the O.A. is also dismissed. No costs.

**(Dr. Brahm Avtar Agrawal)**  
Member (J)

**(P.K. Basu)**  
Member (A)